

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED [Name of Corporate Debtor]

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Sneha Engineering Equipment Private Limited
2.	Date of incorporation of corporate debtor	07/10/1994
3.	Authority under which corporate debtor is incorporated/registered	RoC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120TG1994PTC018497
5.	Address of the registered office and principal office (if any) of corporate debtor	D-12, Phase IV, IDA, Jeedimetla, Hyderabad TG 500055 IN
6.	Date of closure of Insolvency Resolution Process	07.09.2021
7.	Liquidation commencement date of corporate debtor	08.09.2021 (Order received through e-mail on 20.09.2021)
8.	Name and registration number of the insolvency professional acting as liquidator	PVB Sudhakar Rao IBBI/IPA-002/IP-N00795/2019-2020/12547
9.	Address and e-mail of the liquidator as registered with the Board	8-3-677/8, Divya Collections, 2 nd Floor, near Ganapathi Complex, SKD Nagar, Yellareddyguda, Hyderabad 500 073 Mobile : +91 9790984918 Pasalasudhakar3@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	8-3-677/8, Divya Collections, 2 nd Floor, near Ganapathi Complex, SKD Nagar, Yellareddyguda, Hyderabad 500 073 Mobile : +91 9790984918 Pasalasudhakar3@gmail.com
11.	Last date for submission of claims	19.10.2021

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench I, Hyderabad has ordered the commencement of liquidation of the SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED on 08.09.2021.

The stakeholders of SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 19.10.2021 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

P.V.B. Sudhakar Rao
PVB Sudhakar Rao
IBBI/IPA-002/IP-N00795/2019-2020/12547

Liquidator- Sneha Engineering Equipment Private Limited



Date : September, 21, 2021

Place : Hyderabad

OCT-DEC QUARTER

India to resume export of surplus Covid vaccines

PRESS TRUST OF INDIA
New Delhi, September 20

INDIA WILL RESUME export of surplus Covid-19 vaccines in the fourth quarter of 2021 under the 'Vaccine Maitri' programme and to meet its commitment to the COVAX global pool, but vaccinating its own citizens remains the topmost priority of the government, health minister Mansukh Mandaviya said on Monday.

Addressing the media, the minister said the government will receive over 30 crore doses of Covid-19 vaccines in October and over 100 crore doses in the next three months. He also said that cumulative doses administered so far across the country have crossed 81 crore and the last 10 crore doses were administered in only 11 days.

Asserting that vaccination of our own citizens remains the government's topmost priority, Mandaviya said the export of surplus vaccines would begin in the next quarter (October-December) under the Vaccine Maitri programme and in order to fulfil the commitment of India towards COVAX.

This is in line with our motto of 'Vasudhaiva Kutumbakam', he said. He said that the surplus supply of vaccines will be used to fulfil India's commitment towards the world for the collective fight against Covid-19.

COVAX is co-led by Gavi, the Coalition for Epidemic Preparedness Innovations (CEPI) and WHO. Highlighting the importance of indigenous research and production of Covid vaccines in India, he said that it is



due to the relentless efforts and guidance of Prime Minister Narendra Modi that India was simultaneously undertaking research and production of Covid vaccines in such a big way.

India's vaccination drive has been a role model for the world and it is marching ahead with great speed, he said. Talking about the expected production and supply trends in the coming months, he said that more than 30 crore doses will be produced in October and more than 100 crores in the coming quarter.

India on Friday administered a record number of over 2.50 crore vaccine doses on the occasion of Prime Minister Narendra Modi's 71st birthday.

The daily Covid-19 vaccination in the country was over 1 crore on September 6, August 31 and August 27. India took 85 days to touch the 10-crore vaccination mark, 45 more days to cross the 20-crore mark and 29 more days to reach the 30-crore mark, according to the ministry.

The country took 24 days to reach 40 crore from 30 crore doses and then 20 more days to cross the 50-crore vaccination mark on August 6, it said. It took 19 more days to go past the 60-crore mark and took only 13 days to reach 70 crore from 60 crore on September 7, the ministry said.

Asset monetisation plan hinges on road assets: Crisil

PRESS TRUST OF INDIA
New Delhi, September 20

THE SUCCESS OF the Centre's recently announced national monetisation pipeline (NMP) plan hinges critically on road assets, rating agency Crisil said on Monday.

The agency also said that the state-owned National Highways Authority of India's asset pool can generate 15% of its potential funding needs over the next five fiscals.

Under the ambitious national asset monetisation plan, the government aims to generate ₹1.6 lakh crore by monetising



26,700 km of four-lane and above national highways.

"Monetisation of road assets holds the key here, as it accounts for 27% of the NMP in value terms," the rating agency said.

Crisil noted that the NHAI has greatly accelerated its pace

of highway construction, from only 2,623 km in fiscal 2017 to 4,175 km in fiscal 2021.

"Successful monetisation of the roads pipeline of ₹1.6 lakh crore is critical, as it could potentially meet 15% of the NHAI's fund requirements over

fiscal 2022 to 2026, compared with less than 5% over fiscal 2017-2021," it said.

Crisil said given the ambitious targets under Bharatmala and the construction of high-value expressways, along with higher repayment of borrowings, the NHAI's fund requirements are expected to double to ₹10 lakh crore over the next five years vis-a-vis the previous 5 years. "If these funding requirements are met, we estimate that the NHAI could construct 25,000 km of national highways over fiscal 2022-2026, compared with 17,228 km over fiscal 2017-2021," it added.



EASY TRIP PLANNERS LMTIED

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PUBLIC NOTICE

This is in reference to circulation of "Unsolicited SMSs" with reference to the equity shares of the company to induce investments in the stocks of the Company indicating target prices, by some unregistered or unauthorized entities. We would like to categorically clarify that the company, its promoters, promoter group, directors and KMPs do not have any role in circulation of such messages by unknown persons/entities. The Company has lodged a police complaint regarding the same.

All shareholders and investors are hereby advised/ cautioned not to rely on such unsolicited SMS circulated by unregistered/ Unauthorized persons/ entities. We also advise shareholders and investors to exercise appropriate due diligence before trading in shares of the Company and to take informed investment decisions without being influenced by such unsolicited messages. If any investor deals in the shares of the company on the basis of the messages and/or incur losses, company, its promoter, director or any officer will not be responsible or liable for the same.

The Company has been making all requisite disclosures from time to time and the same are uploaded on the website of the Stock Exchange and are also made available on the website of the Company.

We strongly advise the investors to go through only BSE and NSE website viz. www.bseindia.com and www.nseindia.com. For any information and clarification from company, investors can contact with the Company at emt.secretarial@easemytrip.com

For Easy Trip Planners Limited

Sd/-

Priyanka Tiwari

Company Secretary and Compliance Officer

Date: September 21, 2021

Place: Delhi

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF SNEHA ENGINEERING EQUIPMENT PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Sneha Engineering Equipment Private Limited
2. Date of Incorporation Of Corporate Debtor	07/10/1994
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U74120TG1994PTC018497
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	D-12, Phase IV, IDA, Jeedimetla, Hyderabad TG 500055 IN
6. Date of closure of Insolvency Resolution Process	07.09.2021
7. Liquidation commencement date of corporate debtor	08.09.2021 (Order received through e-mail on 20.09.2021)
8. Name and registration number of the insolvency professional acting as interim resolution professional	PVB Sudhakar Rao IBBI/PA-002/IP-N00795/2019-2020/12547
9. Address and e-mail of the interim resolution professional, as registered with the Board	8-3-677/8, Divya Collections, 2 nd Floor, near Ganapathi Complex, SKD Nagar, Yellareddyguda, Hyderabad 500 073. Cell: 97909 84918. pasalasudhakar3@gmail.com.
10. Address and e-mail to be used for correspondence with the liquidator	8-3-677/8, Divya Collections, 2 nd Floor, near Ganapathi Complex, SKD Nagar, Yellareddyguda, Hyderabad 500 073. Cell: 97909 84918. pasalasudhakar3@gmail.com.
11. Last date for submission of claims	19.10.2021

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Sd/- PVB Sudhakar Rao - Liquidator
Sneha Engineering Equipment Private Limited
IBBI/PA-002/IP-N00795/2019-2020/12547

Date: September, 21, 2021
Place: Hyderabad



Presents






Call for Entries 2020

Acknowledging accuracy, courage, credibility & fairness

Award Categories

Print/Digital & Broadcast

- Hindi
- Regional Languages
- Uncovering India Invisible
- Business and Economic Journalism
- Environment, Science and Technology Reporting
- Reporting on Politics and Government
- Sports Journalism
- Investigative Reporting

Print/Digital

- Reporting on Arts, Culture and Entertainment
- Books (Non-Fiction)
- Foreign Correspondent Covering India
- Prakash Kardale Memorial Award for Civic Journalism
- Photo Journalism

Last date for entries | October 15, 2021

Entries are invited for the year 2020 only | To apply, log on to www.rngfoundation.com/awards

NATIONAL SEEDS CORPORATION LIMITED

(A Government of India Undertaking)
"An ISO 9001:2015 & ISO 14001:2015 Company"

REGIONAL OFFICE, 17-11, Tukaram Gate, Lalaguda, Secunderabad-500017 (TG)
PH: 040-27731152, 27739635, Mail ID: rm.secunderabad@india-seeds.com

EXPRESSION OF INTEREST (EOI) NOTICE

National Seeds Corporation Limited (NSC) Regional Office, Secunderabad invites Expression of Interest (EOI) through online from the eligible person / seed producing company/ FPO's for register as Facilitator to facilitate Certified Seed production of different Fodder Seeds/hybrids during Rabi 2021-22. EOI document can be downloaded from our website: <https://india-seeds.aproc.in/> from 21.09.2021, 14.00 hrs. EOI document fee Rs. 1180.00 & EMD Rs. 100000.00 and for further details visit our website www.india-seeds.com. EOI without EOI fee and EMD will be rejected. Last date for submission of online EOI is 06.10.2021 till 14.00 hrs and date of opening technical bid is 06.10.2021 at 14.30 hrs. If opening date happens to be holiday, EOI will be opened on next working day. If any changes will be placed only on NSC website.

No. 4(3)/ Prodn/ NSC: HYD/ 21-22
DATED 20/09/2021

REGIONAL MANAGER

Union Bank of India

KURNOOL DISTRICT, A. p.
Ph.No.08512-231174.

Mail ID: cb0412@unionbankofindia.com

UNION BANK OF INDIA
SADAPURAM BRANCH,
KURNOOL DISTRICT, A. p.
Ph.No.08512-231174.

Mail ID: cb0412@unionbankofindia.com

POSSESSION NOTICE (For immovable property)

(RULE 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002)

WHEREAS WHEREAS The undersigned being the Authorized Officer of erstwhile Corporation Bank, now Union Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) of the Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated **07-05-2021** calling upon the

PROPERTIX : M/S. T ABDUL KHADER ENGG WORKS PROP : T MOHAMMAD SHALAM, S/O T ABDUL KHADAR, SHOP.No.21/205-206, YEMMIGANUR CROSS ROAD, ADONI - 518301. BORROWER: MR T MOHAMMAD SHALAM S/O T ABDUL KHADAR, SHOP.No. 21/205-206, YEMMIGANUR CROSS ROAD, ADONI-518301. GUARANTOR : S MOHAMMAD YASIN, LIG.23, APHB COLONY, ADONI - 518301.

to repay the amount mentioned in the notice being **Rs. 3,30,935.55** (Rupees Three Lakhs Thirty Thousand Nine hundred thirty five and fifty five Paise Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13 (4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **16/09/2021**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount of **Rs. 3,30,935.55** (Rupees Three Lakhs Thirty Thousand Nine hundred thirty five and fifty five Paise Only) as on **30-04-2021** and interest thereon.

The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All the part and parcel of Land and Building belongs to **T Mohammad Shalam** situated at H.No.23 (old), 21/205-206, Sy.No.65, Ward No.21, to the extent of 21.264 Sq.Yds, Vengalapuram, Adoni SRO, kurnool district. Boundaries: East: Own shop, West: House of Ismail, North: Road, South: Own shop
Date : 16/09/2021 AUTHORIZED OFFICER
Place: ADONI UNION BANK OF INDIA

Union Bank of India

KURNOOL DISTRICT, A. p.
Ph.No.08512-231174.

Mail ID: cb0412@unionbankofindia.com

UNION BANK OF INDIA
SADAPURAM BRANCH,
KURNOOL DISTRICT, A. p.
Ph.No.08512-231174.

Mail ID: cb0412@unionbankofindia.com

POSSESSION NOTICE (For immovable property)

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WHEREAS The undersigned being the Authorized Officer of **erstwhile Corporation Bank**, now Union Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) of the Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated **07-05-2021** calling upon the

Propertix : M/S. KRISHNASWAMY GINNING FACTORY PROP: MRS. G RATNAMMA, W/O G MARRISWAMY, D.NO.15-400-18/76, Y M K NAGAR, ADONI-518301. Borrower : MRS G RATNAMMA W/O G MARRISWAMY, D.NO.15-400-18/76, Y M K NAGAR, ADONI-518301. Guarantor: MR G MARRISWAMY S/O VEERAAH, D.NO.15-400-18/76, Y M K NAGAR, ADONI-518301. Guarantor: MR K ERANNA S/O HANUMANTAPPA, H.No.2/137, B C COLONY, NETTEKAL, ADONI-518302

to repay the amount mentioned in the notice being **Rs. 24,36,434.87** (Rupees Twenty four Lakhs thirty six Thousand four hundred thirty four and eighty seven Paise Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13 (4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **16/09/2021**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount of **Rs. 24,36,434.87** (Rupees Twenty four Lakhs thirty six Thousand four hundred thirty four and eighty seven Paise Only) as on **30-04-2021** and interest thereon.

The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All the Part and Parcel of Land and Building belongs to **G Marrismwamy and G Ratnamma** situated in H.No.400/87B, Plot No.13 & 17, Sy.No.24, 15th Ward, YMK Nagar, Vengalapuram, Adoni Municipality Limits, Adoni SRO, Kurnool District. **i) Boundaries of Plot No.13:** East: Plot No.17, West: 33 ft Colony Road, North: 33 ft Colony Road, South: House in Plot No.14
ii) Boundaries of Plot No.17: East: Colony Road, West: Plot No.13, North: 33 ft Colony Road, South: House in Plot No.18
Date : 16/09/2021 AUTHORIZED OFFICER
Place: ADONI UNION BANK OF INDIA

Karur Vysya Bank

Asset Recovery Branch, 5-8-356 to 362, III Floor, Chirag Ali Lane, Abids, Hyderabad - 500 001 Phone No.040-23206065

THE KARUR VYSYA BANK LTD.,

Possession Notice (For Immovable Properties)

ISSUED UNDER RULE 8 (1) SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Whereas, The undersigned being the Authorized officer of THE KARUR VYSYA BANK LIMITED under the Securitisation & Reconstruction of Financial Assets And Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice dated 14-08-2010 calling upon the Borrower **1.M/s INVENSYS IT CONSULTANCY PVT LTD**, Flat No.101, Charmy's Ganesh Nilayam Image Hospital Lane, Madhapur, Hyderabad- 500 081 **2. Sri Mogili Srinivas, Director M/s INVENSYS IT CONSULTANCY PVT LTD**, Flat No.101, Charmy's Ganesh Nilayam Image Hospital Lane, Madhapur, Hyderabad- 500 081 **Guarantors: 3.Sri Mogili Srinivas S/o. Sri Mogili Ramulu, Flat No.101, Charmy's Ganesh Nilayam, Image Hospital Lane, Madhapur, Hyderabad- 500 081, and also at: 4.Sri Mogili Srinivas S/o. Sri Mogili Ramulu, Flat No.503, Panchavati Apartments "A"-Block, Bhagyanagar Colony, Kukatpally 500 072, Hyderabad. 5. Sri.Katta.Murali Krishna. S/o. Sri K Narayana. 6-2-360/64, Rd Nivas, Street No.8, Khairatabad, Hyderabad-500 004 and also at: 6. Sri Katta Murali Krishna S/o.Sri K Narayana, R/o.7-26, Janpahad Road, Nereducharla-508 218, Nalgonda Dist. , to repay the amount mentioned in the notice being Rs.23.31,756.47 paise (Rupees Twenty Three Lakhs Thirty One Thousands Seven Hundred Fifty Six and Forty Seven paise only) as on 31/07/2010 and subsequent interest thereon from 01/08/2010 within 60 days from the date of receipt of the said notice.**

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **17 th day of September of the year 2021**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **THE KARUR VYSYA BANK LIMITED, Hyderabad Main Branch for an amount of Rs.1,84,65,123.12 paise (Rupees. One Crore Eighty Four Lakhs Sixty Five Thousands One Hundred Twenty Three and Twelve paise only)** as on 31/08/2021 and interest thereon from 01/09/2021 and costs etc.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Property No.1: All that piece and parcel of open plot of land bearing Plot No. 173 admeasuring 400 Sq. Yards equivalent to 334.44 Sq Meters land in Survey No.12/7 12/1, 12/16, 12/2, situated at Piglipur Village under Batasingaram Gram Panchayat Hayathnagar Revenue Mandal, Ranga Reddy District, **standing in the name of Sri K Murali Krishna vide Regd Sale Deed doct No.15490 of 2006 dated 31/07/2006 registered on 04/08/2006 , S R O- Pedda Amberpet** and bounded by: North: Plo No.176, South: 33' Wide Road, East: 40' Wide Road, West: Plot No.174.

Property No.2: All that piece and parcel of open plot of land bearing Plot No. 176 admeasuring 400 Sq. Yards equivalent to 334.44 Sq Meters land in Survey No.12/7 12/1, 12/16, 12/2, situated at Piglipur Village under Batasingaram Gram Panchayat Hayathnagar Revenue Mandal, Ranga Reddy District, **standing in the name of Sri K Murali Krishna vide Regd Sale Deed doct No.15492 of 2006 dated 31/07/2006 registered on 04/08/2006 , S R O- Pedda Amberpet**, and bounded by: North: 40' Wide Road, South: Plot No.175, East: 40' Wide Road, West: Plot No.177.

Property No.3: All that piece and parcel of open plot of land bearing Plot No. 190 admeasuring 481 Sq. Yards equivalent to 402.16 Sq Meters land in Survey No.12/7 12/1, 12/16, 12/2, situated at Piglipur Village under Batasingaram Gram Panchayat, Hayathnagar Revenue Mandal, Ranga Reddy District, **standing in the name of Sri K Murali Krishna vide Regd Sale Deed doct No.15503 of 2006 dated 31/07/2006 , registered on 04/08/2006 S R O- Pedda Amberpet** and bounded by: North: 33' Wide Road, South Plot No.189, East: 40' Wide Road, West: Neighbours Property.

Place: **Place: Piglipur Village, Batasingaram Gram Panchayat, Hayathnagar Revenue Mandal Ranga Reddy District.** Sd/-Authorized Officer
The Karur Vysya Bank Limited
Date : 17-09-2021

